

[श्री शिव चन्द्र झा]

अमरीकी राजदूत, चेस्टर बौल्ड, का उसी तरह ट्रायल किया जाये, जिस तरह न्यूयॉर्क में गोर्गिंग, हिमलर और रिबनट्राप का ट्रायल हुआ था ?

श्री ब० रा० भगत: अध्यक्ष महोदय, मैं इस सवाल का क्या जवाब दूँ ?

श्री शिव चन्द्र झा: अध्यक्ष महोदय, मंत्री महोदय रेजिडेंशल एरिया सम्बन्धी सवाल का जवाब दे सकते हैं।

श्री मधु लिमये (मुंगेर): अध्यक्ष महोदय, माननीय सदस्य के प्रश्न का जवाब दिलवाइये।

अध्यक्ष महोदय: पेपर्स टू बि लेड आन दि टेबल।

12-40 HRS.

PAPERS LAID ON THE
TABLE

REPORT OF INDIAN DELEGATION
TO WORLD HEALTH ASSEMBLY
AND WHO REGIONAL COMMITTEE
MEETING

THE DEPUTY MINISTER IN THE
MINISTRY OF HEALTH, FAMILY
PLANNING AND URBAN DEVELOP-
MENT (SHRI B. S. MURTHY): I beg to
lay on the Table :—

- (1) A copy of the Report of the Indian Delegation to the Twentieth World Health Assembly held at Geneva from 8th to 26th May, 1967. [Placed in Library, see No. LT-1678/67].
- (2) A copy of the Report of the Indian Delegation to the Twentieth session of the W.H.O. Regional Committee meeting for South-East Asia Region, held at Ulan-Bator (Mongolia) from 1st to 8th August, 1967. [Placed in Library, see No. LT-1679/67].

ANNUAL REPORT OF INDUSTRIAL
FINANCE CORPORATION OF
INDIA

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI
JAGANNATH PAHADIA): I beg to
lay on the Table :—

- (1) A copy of the Annual Report of the Industrial Finance Corpo-

ration of India for the year ended the 30th June, 1967, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948. [Placed in Library, see No. LT-1680/67].

- (2) A copy of the National Savings Certificates (First Issue) (First Amendment) Rules, 1967, published in Notification No. G.S.R. 1659 in Gazette of India dated the 4th November, 1967, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 [Placed in Library, see No. LT 1681/67].
- (3) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1967, published in Notification No. F. 4(83)/67-Fin. (E) (I) in Delhi Gazette dated the 19th October 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi. [Placed in Library, see No. LT-1682/67].
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises & Salt Act, 1944 :—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Fifty-fourth Amendment Rules, 1967, published in Notification No. G.S.R. 1960 in Gazette of India dated the 11th November, 1967.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Fifty-fifth Amendment Rules, 1967, published in Notification No. G.S.R. 1691 in Gazette of India dated the 11th November, 1967.
 - (iii) The Customs and Central Excise Duties Export Drawback (General) Fifty-sixth Amendment Rules 1967 published